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## (2002) 09 P&H CK 0036

# High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. 32039-M of 2002

Kuldip Singh APPELLANT

Vs

State of Punjab RESPONDENT

Date of Decision: Sept. 30, 2002

#### **Acts Referred:**

• Criminal Procedure Code, 1973 (CrPC) - Section 439

Penal Code, 1860 (IPC) - Section 237, 420, 489

Hon'ble Judges: R.C. Kathuria, J

Bench: Single Bench

Advocate: N.C. Doabia, for G.S. Savra, for the Appellant; Inderjit Singh Gehlot, AAG, for

the Respondent

### **Judgement**

#### @JUDGMENTTAG-ORDER

R.C. Kathuria, J.

Counsel for the petitioner states that he may be permitted to withdraw the petition at this stage so as to enable the petitioner to approach the Court of Session. Dismissed as prayed for.